

To,

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
Near India Gate, New Delhi,  
Delhi -110 001.

Sir,

**Sub:** Synopsis of the Final report of the Committee to the National Green Tribunal in compliance of its order dated 06.12.18 issued in regard to the Bellandur, Varthur and Agaram Lakes.

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Pursuant to the directions issued by the Hon'ble National Green Tribunal (NGT) in its order dated 06.12.2018, the Committee headed by the undersigned had met several times (26 meetings and 7 field visits) and in those meetings reviewed the progress of works/activities of the implementation of the directions of the National Green Tribunal and also the implementations of the directions issued by this Committee.

This Committee has submitted an interim report dated 27.05.2019 conveying to the NGT, the action taken by this Committee and compliance made by the concerned departments of the Government of Karnataka as on that day  
**Annexure 1.**

In this synopsis of final reports (department wise as annexed to this letter) this Committee has briefly recorded the steps taken to comply with the directions issued by the NGT to various departments of the Government of Karnataka as follows:



**A. Bangalore Development Authority (BDA):**

1. Most important direction issued by the NGT in regard to the rejuvenation of the 3 lakes namely Bellandur, Varthur and Agaram is to de-silt and de-weeding of the said lakes. The State Government has given this responsibility in regard to Bellandur and Varthur lakes to BDA while the question of de-silting and de-weeding in regard to Agaram lake did not arise since the same was done in the year 2003-2004. However, the responsibility in regard to the above work if needed is of the Forest department.

The construction of diversion channel in Bellandur Lake is in progress while in Varthur lake it is yet to be commenced. At this stage, it is noted that the defence personals have objected to the construction of diversion channel in Bellandur lake by raising a dispute of ownership in survey No.43 of Agaram village and Survey No.12 of Iblur village. **These survey numbers are the part of water bodies / lake / tank as per the Record of Rights, Tenancy and Crops (RTC).** The land in these survey numbers which is part of lake shall have to be developed together as a water body irrespective of ownership.

2. Consequently, this process of rejuvenation of Bellandur lake is not progressing in desired mode because of the objections of the defence personals. This Committee had requested the Government of Karnataka through Chief Secretary to interact with the defence personals since the activities of rejuvenation would not in any manner affect the title of the lake and the same is in public interest. In this background, NGT is requested to issue directions to the Government of Karnataka as well as defence personals as there is urgent need of rejuvenating the lake in public interest.



3. The BDA is required to do the fresh assessment of the silt existing in both the lakes upto the bed level by adopting scientific/technical assessment of proved methods as repeatedly communicated to the concerned in the meetings.
4. Proper and accurate quantification of removed/extracted silt is the primary and important task. The BDA shall adopt the methodology/device of online E-weighment and E-transportation as explained and recommended in Annexure -2.
5. It is to be noted herein that in regard to Bellandur lake, in compliance of the directions issued by the NGT, this Committee had directed the BDA to make proper fencing of boundaries of the lakes to prevent encroachment but this activity of fencing the lake boundaries to an extent of 3.4 kms has not been completed towards the defence area (Agaram and Iblur). Now an issue in dispute of the lake boundaries to that side.
6. It is also noted that at one location in the periphery of Bellandur lake, a portion of the lake land is occupied by unauthorized people and that area is commonly known as Ambedkar colony. With a view to resettle the said occupants of the lake land, Government of Karnataka had constructed houses for them in a separate place away from the lake. But, unfortunately some occupants of the encroached areas for whom alternate accommodations were made available did not vacate the lake area and the said occupants had also filed a Civil Suit for restraining the Government from vacating them from the lake area and had also obtained injunction from the said Court restraining the Government or its officials from forcefully evicting them. When this matter came to the knowledge of the Committee, the Law Officer of Karnataka Slum Clearance Board was requested to take necessary steps to vacate the injunction by bringing it to the notice of the Court the fact of alternate area being provided for those plaintiffs. On being mentioned of this fact, the Court has rejected the plaint. However, has passed an Order not to evict the plaintiffs / occupants without recourse to law. This Committee has advised the concerned department to take steps to evict the



occupants of the lake area at the earliest in accordance with law. This Committee is informed that there are about 140 families who have not approached the Court but are required to be evicted from the lake area and this Committee has been assured that necessary steps will be taken to evict these illegal occupants. Relevant details in this regard are enclosed in **Annexure-6**.

7. In regard to Varthur lake, it is brought to the notice of the NGT that the fencing of the lake bed has not been completed because of disputes raised by some private persons. The Committee feels that these objections are frivolous and fencing should be completed forthwith if need be with the assistance of law enforcement authorities. As regard the works of diversion channel, de-weeding and de-silting are concerned they are yet to be started. The BDA has assured that the work will be completed within the time assured by them.
8. Regarding Agaram lake, it is noticed that the same has been rejuvenated by de-silting and de-weeding in the year 2003-2004 by the then custodian of the lake. But, by passage of time this process may require to be re-done to bring the lake up to date. Directions have also been issued by this Committee to BWSSB to provide connections to fill the lake with treated water from Agaram STP after completion.
9. The NGT has directed in regard to the post removal of waste from the lakes and raja kaluveys. A detailed project report should be prepared in regard to disposal of the same by BDA and BBMP. This responsibility of the concerned departments arises after de-silting is completed.
10. All details/other works in the matter of BDA have been given in **Annexure-2**.



**B. Bangalore Water Supply & Sewerage Board (BWSSB):**

11. Under the directions of the NGT, the BWSSB is required to construct 5 Sewage Treatment Plants (STPs) and other works, particulars of which and the performance of the BWSSB in this regard is detailed in **Annexure-3** to this preliminary. According to the information given to this Committee, the BWSSB is required to complete the works as stated in the enclosed Annexure-3.
12. In regard to the waste water wet wells at Ammanikere and diversion of sewage from Iblur site, the BWSSB has proposed to complete the work by December 2020. It is noted that in regard to Bellandur and Varthur lakes, Committee notices that there are some sewage drains entering the lakes which are not being attended by the BWSSB. The Board should take note of it and to see that there shall be zero discharge of sewage in the lakes. NGT is requested to issue directions to the BWSSB for diversion of such drains also.
13. In regard to removal of nutrients from the secondary treated water, the BWSSB has informed the Committee that the same will be completed by April 2022. The above activities are basically upgrading the existing facilities for removal of nutrients such as Nitrogen and Phosphorous from the water entering to the lakes which is primarily responsible for frothing during outflow from the lakes. This Committee is of the opinion that time sought for completion of works is reasonable but the same has to be monitored as suggested herein this report.
14. It is noted that most of the STPs are not utilised to their full capacity. Hence, the Committee had directed BWSSB to see that the capacity of the STPs are utilized to their maximum by strengthening the UGD network to supply required quantity of sewage to the existing STPs and also to the STPs under construction. A proper mechanism should also be



installed for preventing/cleaning/clearing the blockages from the existing UGDs so as to prevent any sewage flow/entering into storm water drains (Raja kaluveys)/lakes.

15. It is recommended that to maintain the full water level of the lakes, it is necessary that the treated water from all STPs should be first used in the lakes and remaining surplus water if any can be used for other purpose.

16. All other details in regard to BWSSB are recorded in **Annexure-3**.

**C. Minor Irrigation department:**

17. The NGT in its directions to the State Government had stated that the road laid upon the lake bed within the boundary of Varthur lake constructed by dumping C & D debris should be removed forthwith including laying of pipeline. The Minor Irrigation department to comply with the above directions had suggested to this Committee 3 alternatives, briefly stated they are (a) shifting of existing pipeline of 800 meters length to extreme boundary of the lake. (b) to retain the existing alignment of the pipeline by strengthening current structure. (c) to lay the pipeline underground at a proper depth in the existing alignment.

This Committee has examined the above 3 proposals and is of the opinion that the first of the alternative (proposal-a) suggested by the Minor Irrigation department would lead to zig-zag alignment of the pipeline which in turn would affect the free flow of water and is not technically viable. Hence, it is considered not an appropriate/suitable suggestion.



In regard to the second of the alternative (proposal-b), this Committee feels that the said suggestion leads to fragmentation of the lake leaving outside an area of more than 19 acres delinked with the main water body. Creation of any recreation place will also lead to shrinkage of lake water sheet to that extent. Further, utilization of the said lake area for other purposes is not permitted under the law. Hence, this suggestion is also not acceptable to this Committee.

The third suggestion of the Minor Irrigation department of re-laying the pipe in the lake bed below the ground surface at proper depth will not fragment the lake or hinder the free flow of water. It will also avoid encroachments and diversions of the lake area for other purposes. Hence, keeping in mind the public policy of the Government of Karnataka to supply treated water to fill tanks in the district of Kolar/Chikkaballapur which are otherwise draught prone districts and would fulfil the requirement of the directions of the NGT, this Committee recommends the third alternative (proposal-c) for acceptance by NGT. It is also recommended that an amount of Rs.5 Crores may be directed to deposit in the ESCROW account of Karnataka State Pollution Control Board. Further particulars of these proposals are detailed in **Annexure-4** to this synopsis.

**D. Karnataka State Pollution Control Board (KSPCB):**

18. As per the directions of the NGT, it is the responsibility of KSPCB to install a Real Time Water Quality Monitoring Stations for monitoring of water quality in the 3 lakes mentioned therein. Pursuant to the said directions of the NGT, the KSPCB has called for tenders twice and since responding parties were not found qualified to allot the tender, the KSPCB has called for third time tender and is waiting for the response to the same. It is brought to the notice of the



Committee that KSPCB has also fixed a time limit of 31<sup>st</sup> January of 2020 to comply with the above directions of the NGT.

19. One other direction of the NGT to KSPCB is to take suitable steps to levy/recover penalties from defaulters who have not yet established sewage treatment plants in their respective properties. This committee has been informed that KSPCB has formed a Committee for the purpose of preparation of guidelines based on the lines of the Central Pollution Control Board (CPCB). The State Board has informed this Committee that this work will be completed by 15<sup>th</sup> of February 2020.

20. In one another direction issued by the NGT to the State Government, it is required to maintain less phosphorous in the water bodies. It is also noted by the NGT that high percentage of phosphate in soaps and detergents is a cause for increase in phosphorous in the water bodies. Hence, a direction was issued to the KSPCB in conjunction with MoEF & CC to prescribe limits for phosphorous in soaps and detergents by progressively reducing it to 2.2% of permissible phosphorous limits. On the basis of above direction of NGT, the KSPCB has addressed a letter to the Ministry of Environment, Forest & Climate Change (MoEF & CC) requesting them to take suitable action and the said request is stated to be pending consideration before the said Ministry. Since, no action has yet been taken by the said Ministry, this Committee request NGT to issue suitable directions to the Secretary, MoEF & CC to take needful action in a time bound manner so that the KSPCB can inturn implement such directions of the MoEF & CC in this regard.



21. It is observed from the submission made by the KSPCB that it is a fact that treated water from STPs is being allowed fully/partly to flow into the underground drainage network and storm water drains, control of such misuse of treated water cannot be done by executive action and may require specific legislative restrictions in regard to misuse of treated water. It is also brought to the notice of this Committee that matters are pending before the NGT in regard to evolving a proper treated water policy and the NGT has sought views of the State Governments in regard to the same. Any decision of the NGT in this matter will be of assistance to all the authorities concerned to take preventive action as to stop misuse of treated water.

This Committee has given the details of the facts placed before it by KSPCB in regard to these issues in Annexure-5 to this report.

**E. Bruhat Bengaluru Mahanagara Palike (BBMP):**

22. It is brought to the notice of the NGT that Bruhat Bengaluru Mahanagara Palike (BBMP) and the State Revenue department are the competent authorities to conduct survey and identify the buffer zone to an extent of 30 meters around the lakes to prevent/check/control prohibited activities in this zone have not yet conducted either the survey or/and have identified the buffer zone at ground. In this background, NGT is requested to issue directions to BBMP and the Revenue department of the State Government to conduct a survey, identify and mark the buffer zone at the ground and also to remove encroachment of prohibited activities. Directions may also be given to prevent any other illegal/prohibited activities in the buffer zone. This Committee also notices that the Hon'ble High Court of Karnataka vide its interim order dated 18.6.2019 and subsequent review on 14-08-2019 in WP No.38401/2014 had directed the

Government of Karnataka to survey the storm water drains and also to take action for eviction of the encroachment etc. This Committee has come to know that the Government of Karnataka has submitted a progress report of compliance of the orders of the High Court in this regard. A final decision of the High Court will strengthen the hands of the authorities to remove the encroachment by eviction of the illegal occupants.

23. It is noted that failure to install suitable CCTV cameras at appropriate places and also failure to employ Marshalls has led to unlawful activities like dumping of waste and illegal constructions of structures in buffer zone etc at Varthur lake. This non-compliance has been brought to the notice of the BBMP in various meetings of this Committee but for reasons not known to this Committee, no steps have yet been taken either to install the CCTV cameras or to employ Marshall at Varthur lake. Suitable directions may kindly be issued in this regard by the NGT to the BBMP.

24. In regard to the directions of NGT for the channelization and concretization of raja kaluveys (SWD), in spite of request from this Committee, BBMP has not provided complete required information. Hence, this Committee is not in a position to make any comment in this regard.

25. Other particulars given by BBMP in response to directions issued by NGT have been enclosed in **Annexure-6** to the final report.

26. In regard to the compliance of para 26 (i) to (xvii) of the NGT order dated 06.12.2018, a comprehensive submission is enclosed as **Annexure-7**.

27. It is to be noted that many works are either in halfway of completion or yet to be started by concerned departments, this Committee recommends to NGT to issue directions to the Chief Secretary, Government of Karnataka to



constitute a Monitoring Committee of technical and scientific experts in the field for the successful rejuvenation of the lakes including de-silting and other operations/works. It is also recommended that the Chief Secretary of the State may be directed to review the progress once in a month of all ongoing works pursuant to the directions of the NGT so as to complete the work within the prescribed time period.

28. It is noticed that by virtue of the directions issued by the NGT, the concerned departments have now identified the officers so required by name for execution and completion of the works to be done within the specified period. Taking into consideration, the system of transfer/retirement in the State Government, this Committee recommends to NGT that if any officer/official transfers/retires as stated in column 5 in annexures, the incumbent officer would be responsible by name for execution of respective works and would be liable for actions as if his name is a part of the column 5.

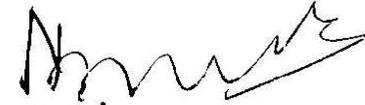
29. In the various paragraphs of the report annexed herein, this Committee has sought the directions from the NGT to be given to the concerned authorities mentioned in the said report because of the fact that directions issued by this Committee in those specified cases have been ineffective.

30. This Committee recommends that to prevent sub-standard works being carried out; an appropriate clause should be incorporated in the contract agreement for recovery from the contractor the loss or damage suffered. Further suitable agreements may be entered with the same contractor for maintaining the contract work for a period of 10 years as contractual obligations as is being done in National Highway contracts.



31. The undersigned acknowledges the assistance rendered by a) Professor, Dr. Ramachandra T.V, (IISc)  
b) Dr. Madhusudanan M (CPCB), c) Sri.B.N.Rameshkumar (KSPCB) (Retd) and d) Co-opted Expert Member,  
Dr. U.V.Singh, IFS (Retd) and places on record his gratitude for the same.
32. This Synopsis of the report annexed herein is submitted to the National Green Tribunal with the gratitude of the undersigned and the Committee for giving an opportunity to oversee the compliances of the directions and furnishing this report in response to the order dated 06.12.2018 in Original Application No. 125/2017 of the NGT.
33. There are request from the concerned Government departments for the copy of this report. If the Hon'ble NGT permits, the same will be given to them.

Place: Bengaluru  
Date: 19-09-2019



**(N.Santhosh Hegde)**  
Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.

ANNEXURE-1

To,

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
Near India Gate, New Delhi,  
Delhi -110 001.

Sir,

**Sub:** Interim report of the Committee set up by the National Green Tribunal to oversee the performance of the directions issued by in regard to the Bellandur, Varthur, Agaram Lakes -- reg.

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In compliance with the directions issued by the National Green Tribunal (NGT) in its order dated 06.12.2018, the Committee headed by the undersigned met for the first time on 7.1.2019. In the said meeting, as permitted by the National Green Tribunal, Dr. U.V.Singh IFS (Retd.) has been co-opted as a Member of the Committee. In its performance of implementing the directions of the National Green Tribunal, the Committee has met 12 times so far. During these meetings, the concerned authorities who had not complied with/and is slow in compiling with the directions issued by the National Green Tribunal have been directed from time to time to complete the directions of the NGT. The Committee has also reminded the concerned authorities about the need for immediate implementation of the directions of the National Green Tribunal.

The Committee has also made spot visit to Bellandur, Varthur, Agaram lakes, STPs, buffer/catchment areas & have examined the prevailing conditions in these lake side. In the background of the directions issued by the National Green Tribunal, this Committee observes that while a part of the directions issued by the National Green Tribunal has been implemented a large part remains to be implemented i.e de-silting, de-weeding, eviction of encroachments etc., The Committee has cautioned the concerned

authorities about need to the speedy implementation of the directions before a final report is submitted to the National Green Tribunal.

The Committee however observes that following directions have been complied/with either fully or partly.

1. The State of Karnataka has transferred a total sum of Rs.500 Crores towards the Escrow Account for execution of the action plan as per the directions of the National Green Tribunal (para viii) Annexure 'A'.
2. The State Government has also transferred Rs.50 Crores to BBMP with a direction to transfer to CPCB. The BBMP in turn deposited this amount to CPCB for way of interim compensation for restoration of environment (para ix). The direction to pay the interest may not arise since payment has been made on time.
3. The National Green Tribunal has also directed BBMP to deposit a sum of Rs.25 Crores with CPCB separately as required in Para ix of the directions of the NGT which has not been complied with. *The ACS, UDD submits that the BBMP is challenging the said order of the Hon'ble NGT in Supreme Court since BBMP is not a party in this said case. However, this Committee has given directions in consonance with the NGT's directions.*
4. Out of Rs.50 Crores received by the CPCB, Rs.10 Crores has been transferred by it to the Karnataka State Pollution Control Board as directed by the National Green Tribunal. This Committee is pursuing the action taken by the State of Karnataka/BBMP to recover the said amount from the polluters and erring officers but has not been able to recover the said amount as yet.
5. The State of Karnataka has not yet furnished the performance guarantee to the CPCB to execute the action plan in a time bound manner. In this regard the ACS, UDD submits that *"a government order has been issued vide no.LAW 01 VHC 2019 dated 06.03.2019 to prefer an appeal before the Hon'ble Supreme Court of India against the judgement dated 06.12.2018 and 30.01.2019 passed in review application no.5/2019 of the Hon'ble NGT. The state is challenging this direction in Supreme Court with a prayer that the Committee constituted by the Hon'ble NGT may be entrusted with the task of execution of the action plan on such terms as it may deem fit and appropriate. It is further submitted that in the current circumstances, it is not possible to fix the date as 30.06.2019 for entire gamit of activities required for the cleaning of the lake whilst some of the measures suggested are being immediately implemented and other long term measures such as construction of STP cannot be undertaken within the time limit of 30.06.2019."*

6. The State of Karnataka has identified and declared the officers responsible for executing the action plan as directed by the NGT in para 26(xiv). Annexure 'A'
7. However, the State of Karnataka has not identified the officers responsible for non-execution of works in the past. As required in para 26(xv) *"The ACS Urban Development Department submits as under. In GO No.UDD 212 MNJ 2016, dated 10.05.2016 Government have constituted an Expert Committee under the Chairmanship of the Additional Chief Secretary, Urban Development Department comprising the officers of BDA, BBMP, BWSSB, Karnataka Lake Development Authority, Karnataka State Pollution Control Board and with Experts and NGO's to conduct scientific study regarding rejuvenation and comprehensive development of Bellandur Lake. The said Committee after detailed consideration of pertinent issues have made recommendations and suggested Short Term and Long Term measures for immediate rejuvenation of the said lake. Based on the recommendation of the Expert Committee report an Action Plan has been drawn assigning certain responsibilities to the various Authorities/ Boards/ BBMP and Government for executions of the works. Various meetings have been held under the chairmanship of the Additional Chief Secretary, Urban Development Department, Government of Karnataka and reviewed the progress made by the cash of these agencies from time to time to rejuvenate the Bellandur Lake in a time bound manner. The concerned Agencies are working together to rejuvenate the said lakes as per the Action Plan laid down by the Expert Committee. Based on the inputs provided by the various state holders an Action Plan was prepared and submitted to the Hon'ble NGT and the same was reviewed from time to time. As per the directions of the Hon'ble NGT in its order dated 06.12.2018 the Action Plan for the each Agency has been reviewed and submitted to the Committee constituted under the Chairmanship of Hon'ble Justice Santhosh Hegde by the Hon'ble NGT. Hence, it is not possible to identify the agencies for any failure at this point of time"*
8. The direction issued in para xvi and xvii by the NGT has been stated in Annexure 'A'.
9. In regard to the observations made by the NGT in para 19 of its order dated 06.12.2018, the concerned departments have submitted their plans/comments. A copy of comments prepared based on the submissions made by the departments is produced and marked as Annexure 'A'. This Committee is examining the correctness of the response given by the concerned departments and will separately submit its report to the NGT in due course.
10. It was brought to the notice of this Committee that certain groups of persons who have encroached the lake bed area (Ambetkar colony) were sought to be evicted/translocated by the concerned departments but aggrieved persons have approached the Civil Court and have obtained the injunction against their evictions even though alternate housing arrangements have already been made for such persons. This Committee has advised the concerned to bring it to the notice of the counsel (representing the department) about the alternate arrangements having been made for their settlement and to get

the injunction vacated. This Committee has been informed that the case is listed for hearing in the month of June 2019 and the Committee is hopeful that in view of the admitted facts of the case, the injunction may be vacated & followed by action of eviction of encroachment.

11. It has been brought to the notice of the Committee that certain directions issued by the NGT in regard to Buffer zone to the Rajakaluve (storm water drain), the Supreme Court has revised the directions of the NGT and this Committee has asked the concerned departments to approach the NGT for its opinion in regard to the said order of the Supreme Court. Further, the concerned department (Environment) is required to identify that the violators within the limits as approved by the Hon'ble Supreme Court & to take action as per the order of the NGT.
12. This Committee was informed that in regard to Varthur lake, the Government has given certain fishing rights to some people for specific period which continues up to the year 2020. This Committee notices that such fishing rights is likely to hamper the activities of de-silting clubbed with de-weeding of Varthur lake leading to unwanted delay. Hence, this Committee has asked the concerned officials to persuade the right holders to accommodate the Government to undertake the above activities. This Committee is happy to report to NGT that the lessee has considered the suggestion & submitted an affidavit in this regard, subject to extension of period of right of fishing after the works are over. Government is also willing to extend the lease period after the cleansing activities are completed. This will help the Government to take up the work of de-silting clubbed with de-weeding without any hindrance by the lease holder.
13. Further, progress in the supervisory activities of this Committee will be reported to the NGT in due course. The Committee encloses an Annexure 'A' showing the compliance of the order of the Hon'ble NGT till date.
14. The undersigned would like to make a request to the NGT, in view of his personal commitment he will be out of India for one month starting from 27<sup>th</sup> of May to 30<sup>th</sup> of June 2019. Hence, requests the NGT to extend the period of the Committee by one more month till 31<sup>st</sup> July 2019 for filing the final report of this Committee.

**Encl: Annexure 'A'**

**Sd/-**  
**(N.Santhosh Hegde)**  
Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.

## ANNEXURE-A

Sl. No	Particulars as per NGT order dated 06.12.2018	Compliance as on 17-05-2019
1	2	4
i	<p>Recommendations of the Committee dated 31.05.2018 may be carried out with a view to ensure that no polluted waste water is discharged into the water bodies and no solid waste is dumped therein. The encroachments from catchment areas must be removed. Karnataka SPCB in consultation with the CPCB may setup Real Time Water Quality Monitoring Systems in three lakes at appropriate locations to monitor parameters which are critical like Dissolved Oxygen, Ammonia and others. The online data may be displayed for information. The activities around the three lakes may also be monitored by using drones and satellite imageries</p>	<p>There is no change in inflow status of incoming of polluted water into the three lakes. The existing STPs are not running to their capacity. One of the reasons is that the required quantum of sewage is not being fed to them. The online display of quantity of treated water is not at place for transparent measurements. (Action BWSSB).</p> <p>Dumping of Solid waste is in check at the Bellandur lake but there is no stoppage of dumping in Varthur lake. The marshals (watchmen) have not been deployed at Varthur lake. Hence, it is observed that there is no control on dumping of C &amp; D &amp; other waste. (Action BBMP).</p> <p>The encroachment in regard to the Slum Colony (Dr.Ambetkar Colony) at Bellandur lake is not removed due to stay order of City Civil Court against shifting of the encroachers. (Action BDA, Revenue &amp; Slum Board).</p> <p>Real time water quality monitoring system has not been installed at all three lakes. (Action CPCB &amp; KSPCB).</p> <p>As regard the de-silting &amp; de-weeding the work is not yet started. Further, it is also observed that the completion of STP works &amp; de-silting should go simultaneously. The completion of construction work of 150 MLD STP would likely to be completed by July 2020.</p>
ii	<p>Overall responsibility to carry out these directions will be of the Additional Chief Secretary, Urban Development (UD), Karnataka and the BBMP. An action plan is prepared by the State/BBMP forthwith, within one month from today, indicating the timelines for the actions including the budgetary provisions and</p>	<p>The action plans have been prepared &amp; submitted to the Committee with tentative period &amp; budgetary requirement. It is observed that the de-weeding, de-silting &amp; construction of STPs are likely to go beyond the due date i.e. 30.06.2019.</p>

	same should be placed on the website of State UD and BBMP. Execution of such plan may be completed by <b>30.06.2019</b>																									
iii	The compliance of the above directions will be overseen by a Committee as follows A. Justice Santosh Hegde, former Judge, Supreme Court of India - Chairman B. Professor T.V. Ramachandra, Indian Institute of Science, Bangalore- Member C. Nominee of Central Pollution Control Board who should be a senior level officer-Member D. Nominee of the Karnataka Pollution Control Board-Member	Not applicable																								
iv	KSPCB may provide logistics support to the Committee and coordinate as per directions of the Chairman of the Committee	Logistics support to the Committee is in place.																								
V	The Committee will have such powers as are necessary to ensure execution of this order <b>within reasonable time</b> . The State and all concerned Authorities will cooperate and provide all assistance as may be necessary. The Committee may issue necessary instructions to the authorities from time to time for the purpose. The Committee will be at liberty to co-opt any other expert or take assistance from such person or persons as may be deemed necessary	To monitor the action plans & related matters, following meetings & visits to lakes have been Conducted by the Committee <p style="text-align: center;"><b>Meetings</b></p> <table border="1"> <thead> <tr> <th>Date</th> <th>Departments</th> </tr> </thead> <tbody> <tr> <td>07-01-2019</td> <td>All Departments</td> </tr> <tr> <td>30-01-2019</td> <td>All Departments</td> </tr> <tr> <td>01-03-2019</td> <td>Presentation by NGO</td> </tr> <tr> <td>07-03-2019</td> <td>BDA</td> </tr> <tr> <td>11-03-2019</td> <td>BBMP, Slum Board &amp; Revenue</td> </tr> <tr> <td>18-03-2019</td> <td>BWSSB &amp; KSPCB</td> </tr> <tr> <td>22-03-2019</td> <td>BDA, Revenue, Minor Irrigation, BBMP &amp; Slum Board</td> </tr> <tr> <td>03-04-2019</td> <td>BWSSB, Minor Irrigation, KSPCB, BBMP, BDA, Revenue Department &amp; Slum Clearance Board</td> </tr> <tr> <td>11-04-2019</td> <td>BWSSB &amp; BDA</td> </tr> <tr> <td>20-04-2019</td> <td>Meeting with all departments</td> </tr> <tr> <td>09-05-2019</td> <td>All departments</td> </tr> </tbody> </table>	Date	Departments	07-01-2019	All Departments	30-01-2019	All Departments	01-03-2019	Presentation by NGO	07-03-2019	BDA	11-03-2019	BBMP, Slum Board & Revenue	18-03-2019	BWSSB & KSPCB	22-03-2019	BDA, Revenue, Minor Irrigation, BBMP & Slum Board	03-04-2019	BWSSB, Minor Irrigation, KSPCB, BBMP, BDA, Revenue Department & Slum Clearance Board	11-04-2019	BWSSB & BDA	20-04-2019	Meeting with all departments	09-05-2019	All departments
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09-05-2019	All departments																									

		Visits	
		Date	Place of Visit
		22-02-2019	Bellandur Lake & Sewage Treatment Plans
		12-03-2019	Varthur Lake
		19-03-2019	Varthur Lake
		30-04-2019	Agara Lake
vi	The Committee may set up its own website for receiving and disseminating information and suggestions, including inviting volunteers, as may be deemed proper. Achievements may be put on website so that the same can be replicated wherever relevant	An exclusive website has been activated with certain information.	
vii	The Committee may oversee the timelines in the action plan to be prepared by the State UD of Karnataka/BBMP	The Committee is reviewing the progress as stated in para (v).	
viii	The State of Karnataka will transfer an amount of Rs. 500 Crores in an Escrow Account for execution of the action plan within one month from today	By a Government order No.UDD 280 MNY 2018, dated 05.01.2019 an amount of Rs.500.00 Crores have been released to BBMP to deposit in Escrow Account as per NGT order.	
ix	The State of Karnataka will deposit a sum of Rs. 50 Crores by way of interim compensation for restoration of the environment with the CPCB. For delay, an interest @ 12% will be payable	An amount of Rs.50.00 Crores have been deposited by Government through BBMP to CPCB.	
x	The BBMP will be required to deposit a sum of Rs. 25 Crores in this regard to CPCB separately in the same manner as(ix)	The ACS, UDD submits that the BBMP is challenging the said order of the Hon'ble NGT in the Supreme Court since; BBMP is not a party in the said case. It is observed that there is already unreasonable delay in preferring the appeal in the matter.	
xi	Out of the amount so deposited, a sum of Rs. 10 Crores will be transferred by CPCB to the Karnataka PCB. The SPCB will defray all expenses of the Committee to provide logistics or otherwise	An amount of Rs.10.00 Crores have been transferred by the CPCB to KSPCB as submitted by Member Secretary.	
xii	The amount can be recovered by the State/BBMP from polluters and the erring officers	Details are not furnished to the Committee.	
xiii	The State of Karnataka will furnish a Performance	The performance guarantee to pay amount of Rs.100 Crores have not been	

	<p>Guarantee to the CPCB to execute the action plan in a time bound manner, subject to the timelines being approved by the above Committee. The Performance Guarantee will undertake to pay amount of Rs. 100 Crores for the failure in the execution of the action plan before 30.06.2019</p>	<p>furnished by the State Government. The ACS, UDD submits that a Government order has been issued vide No.LAW 01 VHC 2019 dated 06.03.2019 to prefer an appeal before the Hon'ble Supreme Court of India against the judgment dated 06.12.2018 and 30.01.2019 passed in review application No.5/2019 of the Hon'ble NGT.</p> <p>The state is challenging this direction in Supreme Court with a prayer that the Committee constituted by the Hon'ble NGT may be entrusted with the task of execution of the action plan on such terms as it may deem fit and appropriate. It is further submitted that in the current circumstances, it is not possible to fix the date as 30.06.2019 for entire gambit of activities required for the cleaning of the lake whilst some of the measures suggested are being immediately implemented and other long term measures such as construction of STP cannot be undertaken within the time limit of 30.06.2019.</p>
xiv	<p>The State of Karnataka must identify and declare the persons responsible for executing the action plan and any failure in their performance should be recorded and considered favorably or otherwise for their career progression</p>	<p>State of Karnataka has identified Commissioner, BDA, Commissioner, BBMP, Chairman, BWSSB, Member Secretary, KSPCB, Secretary, Minor Irrigation Department and Revenue Department as stakeholders for executing the Action Plan. The ACS, FEE has to submit the name of the officer responsible for implementation of compliances in this order.</p>
xv	<p>Similar exercise as (xiv) may be undertaken to identify officers responsible for failure in the past. Such exercise may be completed within three months from today</p>	<p>The ACS Urban Development Department submits as under.</p> <p>In GO No.UDD 212 MNJ 2016, dated 10.05.2016 Government has constituted an Expert Committee under the Chairmanship of the Additional Chief Secretary, Urban Development Department comprising the officers of BDA, BBMP, WSSB, Karnataka Lake Development Authority, Karnataka State Pollution Control Board and with Experts and NGO's to conduct scientific study regarding rejuvenation and comprehensive development of Bellandur Lake.</p> <p>The said Committee after detailed consideration of pertinent issues, have made recommendations and suggested Short Term and Long Term</p>

		<p>measures for immediate rejuvenation of the said lake.</p> <p>Based on the recommendation of the Expert Committee report an Action Plan has been drawn assigning certain responsibilities to the various Authorities/ Boards/ BBMP and Government for executions of the works.</p> <p>Various meetings have been held under the chairmanship of the Additional Chief Secretary, Urban Development Department, and Government of Karnataka and reviewed the progress made by the cash of these agencies from time to time to rejuvenate the Bellandur Lake in a time bound manner.</p> <p>The concerned Agencies are working together to rejuvenate the said lakes as per the Action Plan laid down by the Expert Committee.</p> <p>Based on the inputs provided by the various stake holders an Action Plan was prepared and submitted to the Hon'ble NGT and the same was reviewed from time to time.</p> <p>As per the directions of the Hon'ble NGT in its order dated 06.12.2018 the action plan for the each Agency has been reviewed and submitted to the Committee constituted by the Hon'ble NGT.</p> <p>Hence, it is not possible to identify the agencies for any failure at this point of time.</p>
xvi	<p>Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/ authorities, in addition to or as alternative</p>	<p>The KSPCB is in the process of framing certain guidelines based on the CPCB drafts placed before the NGT &amp; as approved in the Conference of CPCB. The said guidelines are placed before the Board (KSPCB). It is required to submit to State Government for framing rules/guidelines for the Environmental Compensation. The process is progressing.</p>

	to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided	
xvii	MoEF&CC may specify limit for phosphorus in soaps and detergents to prevent damage to the environment and public health	The matter is pending before the MoEF&CC.

Sd/-

## ANNEXURE - 2

### Compliance to action plan of Bengaluru Development Authority (BDA) with completion period and the officer responsible for execution of works (Bellandur Lake)

Sl No	Direction / order No. 6(b),14, 15 and 17 of NCT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee for Bellandur lake
1.	6(b) Complete Fencing of lake area including the buffer zone to prevent any further mushrooming of illegal encroachments. As per the reports submitted by the Authorities before this Hon'ble Tribunal, the fencing work is currently in progress at a fast pace and should be completed by 30.06.2018. The authorities must abide by the said timeline.	Total peripheral boundary of Bellandur lake is 12.26 km out of which 7.86 K.M of fencing has been completed. 3.40 K.M of the boundary lies in the defense land which is guarded by Army personnel and fencing is therefore not required.  Balance 1.00 km of fencing near Ambedkar nagar slum will be taken up only on completion of rehabilitation and resettlement of inhabitants of Ambedkar nagar slum by Revenue and Commissioner, Slum Development Board.	31 <sup>st</sup> June 2019	a) Implementing officers Assistant Engineer, Assistant Executive Engineer, Executive Engineer  <b>Currently Working</b> S S Aravind, AE, Deenapavana, AEE, K Mahadevgowda, EE.  b) Supervising officers Superintendent Engineer, Chief Engineer	It is noted that about 3.4 kms of fencing has not been done mainly towards the defence areas (survey number.43 of Aagaram and survey number.12 of Iblur villages) in the Bellandur lake. This should be attended to mark the identity of lake area. Further, at certain places more specifically in Varthur and also in Bellandur lakes, there has been unfinished/damaged part of fencing. This should be completed in immediate possible time. The fencing at Ambedkar nagar slum should also be completed within one month from the date of shifting of habitants by Slum board.
2.	14) The estimated 480 MLD of sewage, which flows into Bellandur Lake eventually via Varthur Lake, finally discharges into South Pinakini River, a tributary of River Cauvery. Hence, it would be advisable that the de-siltation process of Bellandur Lake commences after reasonably treated water has reduced the pollutants, which have proved to be ecologically fatal for the	Activities involved de-silting of lake are as given below; a) Draining of lake water  b) Construction of diversion channel total length 4100 mtr on right bank 2100 mtr left bank	15 <sup>th</sup> August 2019 (Due to recent rains there is continuous flow of storm water in to the lake).  10 <sup>th</sup> October 2019. Except disputed lake portion with Army.	Currently working  B A Shivananda, EO-3 B Shivashankar, EM.  <b>Approving Authority</b> BDA Board  Currently working	The de-silting of the lakes is one of the prime and major activities in the process of rejuvenation of these two lakes. The quantity to be de-silted and funds required would be substantial. The actual quantity and cost would be known after having the final estimation through a proved, tested and scientific method. In carrying out such huge task there should be a complete transparency and accountability while executing the job in the working of desilting. It is observed with experience that in the

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<p>lake. As per the material on record, admittedly the storage capacity of the lake has decreased by 71.45%. Once the quality of water has improved, it would be ecologically fair that the treated water flowing from Rajkalves into Bellandur is diverted towards the waste were (weir) leading to Varthur Lake. Therefore the task of de-silting and de-sedimentation ought to be undertaken. The process of de-silting and de-sedimentation would restore the original storage capacity and ecology of the lake.</p>	<p>c) Appointment of consultants for preparation of DPR</p> <p>d) Preparation of Detailed project report and submission.</p> <p>e) Appointing agency for de-silting</p> <p>f) Identification of quarry</p> <p>g) De-silting of lake</p>	<p>31<sup>st</sup> July 2019</p> <p>31<sup>st</sup> October 2019</p> <p>31<sup>st</sup> December 2019</p> <p>14<sup>th</sup> August 2019</p> <p>31<sup>st</sup> December 2020 (One year from the date of finalising of agency for de silting).</p>	<p>Commissioner, Dr.G.C. Prakash, IAS</p>	<p>de-silting of the lakes, the estimated quantum of silt removal and transportation is always land in some dispute. To have the transparent records and accounts for proper quantification of silt removed from the lake beds, it is recommended to establish online E-weightment and E-transportation (to be installed by the contractor/BDA and certified by the competent Authority of Weight and Measurement Department at the satisfaction of BDA) wherein all the loaded trucks/vehicles moved from and within the lake bed shall be weighed at online E-weightbridges which should be connected with an auto system/program (auto weightment). This technology is being used in the State for the transportation of Iron ores from the mines in Bellary sector. The technology/device which is used by Mines Department may be adopted and used. Training may also be given in this regard to the persons involved. All the exit points of transportation from the lake beds shall have online E-weightbridges connected with central server at the BDA office and other offices as deemed fit. The silt/mud to be used for construction of elevated boundary/walking paths/others, should also be weighed as explained above and properly accounted. Payment should be made only for the quantity so arrived as stated above. This system should be established well in advance and not beyond 30.11.2019. It is in addition to the volumetric measurement at the destinations/quarries. The de-silting shall be carried out up to the original bed level to ensure complete de-silting. The dates suggested in column 4 by BDA may be accepted.</p> <p>The removed silt may be disposed-off in integrated manner including use by the farmers. The abandoned quarries for</p>
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<p>3. <i>15) The commission observed that the current exercise of de-weeding is not only slow but also futile as the growth rate of the weeds is much more than the rate at which is being removed due to unhampered inflow of nutrients through the sewage. The Commission is of the view that the exercise of de-silting and de-weeding can be carried out simultaneously since the water content would be substantially reduced due to the diversion of treated water. Post completion of de-</i></p>	<p>De-silting and de-weeding of lake</p>	<p>31<sup>st</sup> December 2020 (One year from the date of finalising of agency for de silting).</p>		<p>The DPR prepared by consultant may be examined and approved through a Committee of experts in the field before final approval.</p>
				<p>dumping should be identified nearest to the lakes. There is no need of Synthetic lining of the quarries.  <u>To ensure the complete removal of accumulated silt, there shall be topographic survey of the lake bed (through well established surveying technique of total stations survey) to ascertain the attainment of original contours (or topography)</u></p> <p>The Chief Secretary of the state may be requested to constitute a monitoring Committee for the successful scientific rejuvenation of Bellandur &amp; Varthur lakes (while ensuring de-contamination of these lakes) including entire de-silting &amp; other operations to be carried out by various departments with technical &amp; scientific experts in the field. Further, the Chief Secretary should also review the progress monthly so has to complete the work in designated time period. <u>The committee shall submit the rejuvenation work progress reports to NGT on quarterly basis.</u></p>

<p>4.</p> <p><i>silting and de-sedimentation process, the diversion so created for treated water can be removed.</i></p>	<p><i>17) The Commission is of the view that after achieving the above the authorities must install adequate number of water fountains in order to sustain ecology of the lake water</i></p>	<p>Installation of Aerators and Fountains will be part of Detailed Project Report (DPR)</p>	<p>31<sup>st</sup> December 2020 (One year from the date of finalising of agency for de silting).</p>		<p>It is suggested to install required number of Fountains (to enhance oxygen exchange) only after rejuvenation.</p> <p>It is suggested that if any officer/official transfers/retires as stated in column 5 in this table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p> <p>If the concerned authorities (BDA) do not complete the works and take more time to complete; the para 26 (xiii) and (xiv) of the NGT order dated 06.12.2018 may be invoked.</p>
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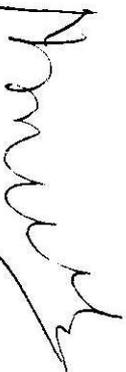
Compliance to action plan of Bengaluru Development Authority (BDA) with completion period and the officer responsible for execution of works (Varthur Lake)

Sl No	Direction/order No. 6(b),14, 15 and 17 of NCT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee Varthur lake
1.	6(b) Complete Fencing of lake area including the buffer zone to prevent any further mushrooming of illegal encroachments. As per the reports submitted by the Authorities before this Hon'ble Tribunal, the fencing work is currently in progress at a fast pace and should be completed by 30.06.2018. The authorities must abide by the said timeline.	<ul style="list-style-type: none"> <li>Total periphery of Varthur Lake is 8.06 KM.</li> <li>7.86 KM of fencing including repair of old fence has been done.</li> <li>0.20 KM of water logged area unable to fence due to unstable ground and once paddy field is harvested, fencing will be completed.</li> </ul>	31 <sup>st</sup> June 2019  15 <sup>th</sup> August 2019	<p>a) Implementing officers</p> <p>Assistant Engineer, Assistant Executive Engineer, Executive Engineer</p> <p>Currently Working</p>	<p>The observations/recommendations/views made in case of the Bellandur lake is also applicable to <del>to be applied for the</del> Varthur lake in total.</p>
2.	14) The estimated 480 MLD of sewage, which flows into Bellandur Lake eventually via Varthur Lake, finally discharges into South Pinnaki River, a tributary of River Cauvery. Hence, it would be advisable that the desilication process of Bellandur Lake commences after reasonably treated water has reduced the pollutants, which have proved to be ecologically fatal for the lake. As per the material on record, admittedly the storage capacity of the lake has decreased by 71.45%. Once the quality of water has improved, it would be ecologically fair that the treated water flowing from Rajkahaves into Bellandur is diverted towards the waster were leading to Varthur Lake. Therefore the task of de-silting and de-seimentation ought to be undertaken. The process of de-	<p>Activities involved de-silting of lake are as given below;</p> <p>a) Draining of lake water</p> <p>b) Construction of diversion channel total length 3700 mtr on right bank 1800 left bank</p> <p>c) Appointment of consultants for preparation of DPR</p> <p>d) Preparation of Detailed project report and submission.</p> <p>e) Appointing agency for de-silting</p> <p>f) Identification of quarry</p>	<p>15<sup>th</sup> August 2019 (Due to recent rains there is continuous flow of storm water in to the lake).</p> <p>2 months from the date of 4(g) exemption from the Government.</p> <p>30<sup>th</sup> September 2019</p> <p>31<sup>st</sup> October 2019</p> <p>31<sup>st</sup> December 2019</p> <p>14<sup>th</sup> August 2019</p>	<p>S S Aravind, AE, Deenapavana, AEE, K Mahadevgowda, EE.</p> <p>b) Supervising officers Superintendent Engineer, Chief Engineer</p> <p>Currently working B A Shivananda, EO-3 B Shivashankar, EM.</p> <p>Approving Authority BDA Board</p> <p>Currently working</p>	<p>It is suggested that if any officer/official transfers/retires as stated in column 5 in this table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p> <p>If the concerned authorities (BDA) do not complete the works and take more time to complete; the para 26 (xiii) and (xiv) of the NGT order dated 06.12.2018 may be invoked.</p>

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	<i>silting and de-sedimentation would restore the original storage capacity and ecology of the lake.</i>	g) De-silting of lake	31 <sup>st</sup> December 2020 (One year from the date of finalising of agency for de silting).	Commissioner, Dr. N. Manjula, I.A.S.	
3.	<i>15) The commission observed that the current exercise of de-weeding is not only slow but also futile as the growth rate of the weeds is much more than the rate at which is being removed due to unhampered inflow of nutrients through the sewage. The Commission is of the view that the exercise of de-silting and de-weeding can be carried out simultaneously since the water content would be substantially reduced due to the diversion of treated water. Post completion of de-silting and de-sedimentation process, the diversion so created for treated water can be removed.</i>	De-silting and de-weeding of lake	31 <sup>st</sup> December 2020 (One year from the date of finalising of agency for de silting).		
4.	<i>17) The Commission is of the view that after achieving the above the authorities must install adequate number of water fountains in order to sustain ecology of the lake water</i>	Installation of Aerators and Fountains will be part of Detailed Project Report (DPR)	31 <sup>st</sup> December 2020 (One year from the date of finalising of agency for de silting).		

  
(N. Santhosh Hegde)

Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.

## ANNEXURE-3

### Compliance to action plan of Bengaluru Water Supply and Sewerage Board (BWSSB) with completion period and the officer responsible for execution of works

Sl. No	Direction/order No.19 (1) and 19(2) of NGT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee
1	2	3	4	5	6
1	<i>19(1) The crux of the present environmental disaster is indiscriminate discharge of untreated sewage into the lakes. Admittedly, currently approximately 183 MLD, if not more, of untreated sewage is being discharged into the lake. This is nothing short of a state of environmental emergency. Consequently, it is of utmost importance that the under construction and planned STPs are commissioned on a war footing. The Commission is of the view that there is no proper justification on the part of the authorities not to expedite the completion of the STPs as indicated particularly in respect of the 150 MLD K &amp; C Valley STP. The authorities (BWSSB, BDA and KSPCB) must mobilize all available resources to</i>	<p>a) Construction of 150 MLD, STP based on activated sludge process with BNR and Power generation.</p> <p>b) Construction of 210 MLD capacities of Intermediate Sewage Pumping Station (ISPS) at Koramangala sports complex including O&amp;M for 7 years.</p> <p>c) Laying of 1800 mm dia raising main from 210 MLD ISPS to 150 MLD STP of length 5.5 Km</p> <p>d) Sarakki – 5.0 MLD, STP at Sarakki lake.</p> <p>e) Chikkabeguru – 5.0 MLD, STP</p>	<p>30.07.2020</p> <p>29.01.2020</p> <p>07.01.2020</p> <p>August-2019</p> <p>March-2020</p>	<p>Sri. Nithyananda Kumar, CE(WWM)-E Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. K.Dhananjaya, EE(STP)-CV Sri. N.Basavaraju AEE(STP)-CV-1 Ms. S.Shwetha AE(STP)-CV</p> <p>Sri. Nithyananda Kumar, CE(WWM)-E Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. S.Raghu, EE(WWM)-K&amp;C Sri. S.Dinakar, AEE(WWM)-K&amp;C-2 Sri. S.Ramesh, AE(WWM)- K&amp;C</p> <p>Sri. Nithyananda Kumar, CE(WWM)-E Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. S.Raghu, EE(WWM)-K&amp;C Sri. S.Dinakar, AEE(WWM)-K&amp;C-2 Sri. S.Ramesh, AE(WWM)- K&amp;C</p> <p>Sri. Nithyananda Kumar, CE(WWM)-E, Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. A.Rajashekar EE(STP)-KV Sri. K.C.Rajashekar AEE(STP)-KV-2 Smt. D.H.Ashwini AE(STP)-KV</p> <p>Sri. Nithyananda Kumar, CE(WWM)-E Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. A.Rajashekar, EE(STP)-KV Sri. Raghu, AEE(STP)-KV-1</p>	<p>Koramangala Chellaghatta lake series (KC Valley) located in the east of Bengaluru urban district encompassing nearly 35.7% of BBMP spatial extent and constitutes largest among the three major lakes series in Bengaluru. KC Valley catchment extends between 12.8365°N to 13.0153°N and 77.5651°E to 77.7873°E with a spatial extent of 292.38 sq.km. The catchment has nearly 82 lakes, some of which dates back to over 1400 years, such as the Agara lake, Bellandur lake built during the Western Ganga Dynasty in the early 5<sup>th</sup> century. The K&amp;C Valley catchment nalhas/tributary streams further moves and merges with the Dakshina Pinakini, a seasonal river. The Hebbal and Yelahanka tributary streams converge with the Varthur lake series at Nagondanahalli village (BBMP Ward 94 – Hagadur). It is to state here that there are 82 lakes in this catchment area. Most of these lakes are silted (or being filled with C&amp;D debris). Some of the lakes (not the part of 82 tanks) have been made disused and converted them into layouts and presently water bodies do not exist. This is one of the main reasons for flooding of the eastern part of the Bengaluru during rains.</p>

<p><i>ensure that the STPs are commissioned as expeditiously as possible preferably by March 2019 or within such time as this Hon'ble Tribunal may deem fit.</i></p>	<p>f) Hulimavu – 10 MLD, STP</p>	<p>March-2020</p>	<p>Sri. Karthik Naik, AE(STP)-KV Sri. Nithyananda Kumar, CE(WWM)-E Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. A.Rajashekar, EE(STP)-KV Sri. Raghu AEE, (STP)-KV-1 Sri. Karthik Naik, AE(STP)-KV</p>	<p>The BWSSB has about 6 STPs in place for a capacity of 453.5 MLD in this catchment area. Further, the BWSSB has also taken up construction of other 6 STPs for the capacity of 205 MLD. Hence, 658.5 MLD of sewage would be treated by 2020 in this catchment area. The BWSSB submits that presently about 583 MLD outflows from Varthur lake (this includes the treated water from K&amp;C Valley STPs). By taking this into consideration the total sewage generated and its treatment, there shall not be any untreated sewage left to flow in the lakes. But the situation is otherwise. The BWSSB should take note of it and workout a proper planning/reorient to treat the entire sewage to make it zero flow into the lakes. The BWSSB shall have to properly designed UGD network so as to feed the existing STPs to their full capacity and also to the STPs under construction. In addition, it should also ensure that the treated water shall be reused after meeting the requirement of all the tanks in the catchment area.</p> <p>It is noted that most of the STPs are not running to their full capacity. The BWSSB may be directed to make proper arrangements to feed the required quantity of sewage by strengthening the UGD networking to supply to the existing and to be constructed STPs. A proper mechanism should be developed / placed to identify the blockages in the existing UGDs and to attend them mechanically.</p>
	<p>g) Agaram – 35 MLD, STP Device to connect Agram STP to Agram Lake for in pounding treated water it has been suggested to use 900 mm/600 mm across the ring road (the BWSSB shall ensure to feed the required treated water to Agara lake).</p>	<p>December-2019</p>	<p>Sri. Nithyananda Kumar, CE(WWM)-E Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. A.Rajashekar, EE(STP)-KV Sri. K.C.Rajashekar, AEE(STP)-KV-2 Sri. D.H.Ashwini, AE(STP)-KV</p>	

					<p>The present status of polluted water in lakes in Bengaluru is mainly due to the sustained inflow of partially treated or untreated sewage and untreated industrial effluents.</p> <p>It is recommended here that the first priority of use of treated water from all the STPs shall be to feed and maintain the full water level of the lakes and remaining surplus water should only be used for other purposes.</p> <p>The dates given at column 4 for completion of STPs and other works may be accepted.</p>
		h) Waste water Wet Well of 32 MLD in the premises of 90 MLD, STP to argument the sewage from the adjoining areas of Bellanduru STP.	31-12-2020	Sri. E.Nithyananda Kumar, CE(WWM) Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. A.Rajashekar, EE(STP)-K.V Sri. R.Raghu, AEE(STP K-1) Sri. Karthik Naik, AE	The works should be completed within the period indicated by BWSSB.
		i) Augmenting sewage from Iblur side and conveying to Bellandur Ammanikere STP (laying of sewer submain)	30-12-2020	Sri. E.Nithyananda Kumar, CE(WWM) Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. S. Raghu, EE(WWM)-K&C Sri. S. Dinakar, AEE(WWM)K&C-1 Sri. Ramesh, AE	The work of diversion of sewage from Iblur side and carrying it to Bellandur Ammanikere STP (laying of sewer submain) should be done within the period.
2	19(2) The STPs that are being set up and those which have already	Proposal for upgradation of all existing STPs with facilities to removal of	05-04-2022	Sri. E.Nithyananda Kumar, CE(WWM) Sri. T.R.Srinivasa, ACE(WWM)-1 Sri. K. Dhananjaya, EE(STP)-C.V	It is suggested that BWSSB may take interim measures to reduce the Phosphorous and Nitrogen/ nutrients by

	<p><i>been set up must provide for treating/removing Phosphorous and Nitrogen/ nutrients.</i></p>	<p>Biological Nutrient Removal at 248 MLD STP at K&amp;C Valley.</p>		<p>Sri. N. Basavaraju, AEE(STP C.V-1) Ms. Shwetha, AE</p>	<p>integrating constructed wet lands with the STPs in consultation with BDA and Forest Department if found feasible.</p> <p>It is suggested that if any officer/official transfers/retires as stated in column 5 in this table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p> <p>If the concerned authorities (BWSSB) do not complete the works and take more time to complete; the para 26 (xiii) and (xiv) of the NGT order dated 06.12.2018 may be invoked.</p>
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**(N.Santhosh Hegde)**

Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.

ANNEXURE-4

Compliance to action plan of Minor Irrigation (MI) with completion period and the officer responsible for execution of works

Sl. No	Direction/order No. 19 & 20 of NGT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee
1	2	3	4	5	6
1.	<i>19) The approximately over 1.5 km road lay upon the lake bed and within the boundary of Varthur lake by dumping of C &amp; D debris should be removed forthwith. The entire project including lying of pipeline as per work order was to be completed within 24 months from June 2016.</i>	a) To shift the existing pipeline of 800 meters length to extreme boundary of the lake and anchoring or b) To retain the existing alignment of the pipeline by strengthening the current road structure formed due to dumping of C&D wastes and utilize the outer fragmented part of the lake (about 19.67 acres) for recreation activities	During the de-silting period	Chief Engineer and Jurisdiction Executive Engineer	In compliance of the para 19 of the NGT order dated 06.12.2018 the Committee observes the following and recommend option "c" of the Minor Irrigation Department to NGT for issue of appropriate direction.  It is noted that by virtue of policy decision of the Government of Karnataka to fill the tanks/lakes of Kolar and Chikkaballapur Districts by supply of treated water from STPs at K&C Valley, the pipelines were laid through the Varthur lake. In that background laying of pipelines for carrying water to the districts was inevitable and also as per the policy of Government. It is true that in the process of laying the pipeline, C&D wastes were dumped in the Varthur lake and a kaccha road structures were formed. This has also resulted in fragmentation of the lake bed, there by about 19.67 acres of land on the North West side has been separated from the main water sheet/body. After the intervention of this Committee and detailed discussions and site visits, the Minor Irrigation department of the State Government has suggested 3
2.	<i>20) Hon'ble Tribunal may order an independent enquiry to examine the guilt of the officers involved in the dumping of thousands of Cubic meter of C &amp; D debris on the Varthur lake bed for an ostensible object of laying of pipeline.</i>	or c) The pipeline would be laid/placed underground at proper depth at the same place by meeting the engineering requirement.			

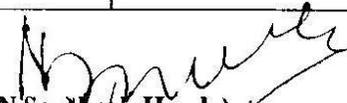
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					<p>alternatives to comply with the directions of the Hon'ble National Green Tribunal as mentioned below.</p> <p>a) To shift the existing pipeline of 800 meters length to extreme boundary of the lake and anchoring, so as to avoid fragmentation of the lake area. It is noted that the outer boundary towards that side is in zigzag shape and consequently would result into the zigzag alignment of the shifted pipeline. The suggested cost is about Rs.7.5 Crores (not approved by competent authority).</p> <p>b) To retain the existing alignment of the pipeline by strengthening the current elevated structure and utilize the outer fragmented part of the lake (about 19.67 acres) by treating it as partially wetland, construct the pathway for jogging, create the water lagoons for recreation, planting the area and proper illumination for public utility and recreation. It is also suggested that the said portion of the land would be secured by proper fencing. The suggested cost is about Rs.5.2 Crores (not approved by competent authority).</p> <p>c) Alternatively, it was further suggested that the pipeline would be laid/placed underground at proper depth at the same place so that there will be a continuity of</p>
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					<p>water sheet and the original area of the lake and topography would be restored/intact. This will also comply the spirit of the order dated 06.12.2018 of NGT. This would curtail any future encroachments / attempts to encroachment. The cost of the proposal is about Rs.6.8 Crores (not approved by competent authority).</p> <p>This Committee after deliberating these 3 proposals of the Minor Irrigation department referred above has noted that the "proposal-a" is not technically sound as it will create zigzag alignment of the pipeline to be laid thereby hinder/restrict the flow of water. "Proposal-b" will reduce the water sheet area of the lake and also would be prone to encroachments/diversion etc.</p> <p>After detailed deliberations with the department, the Committee came to the conclusion that the "proposal-c" for laying/placing the pipeline underground at a proper depth at the same place is found viable in terms of the NGT order dated 06.12.2018. Moreover, it will not fragment and reduce the water sheet area and would avoid encroachments/diversions etc. At the same time the water sheet and the topography of the lake will be maintained in the original state.</p> <p>In the above background, this Committee recommends to Hon'ble</p>
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					<p>National Green Tribunal that the "proposal-c" suggested by the Minor Irrigation department may be accepted and suitable direction be issued to carry out the work during the de-silting period.</p> <p>For this purpose, the Minor Irrigation department may be directed to deposit an amount of Rs.5 Crores in the ESCROW account of Karnataka State Pollution Control Board (KSPCB) within 4 weeks from the directions so issued by NGT so that the said amount would be readily available at the time of execution of the work.</p> <p>It is suggested that if any officer/official transfers/retires as stated in column 5 in this table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p> <p>If the concerned authorities (MI) do not complete the works and take more time to complete; the para 26 (xiii) and (xiv) of the NGT order dated 06.12.2018 may be invoked.</p>
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(N.Santhosh Hegde)

Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green Tribunal.

Compliance to action plan of Karnataka State Pollution Control Board (KSPCB) with completion period and the officer responsible for execution of works

Sl. No	Direction/order No. 19(2), 19(5), 19(13), 26(i) and 12 of NGT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee
1	2	3	4	5	6
1.	<i>19(2) Less Phosphorous means less weeds in the water body. One of the major sources of Phosphate is soaps and detergents. In several countries stringent limits have been specified for Phosphate in soaps and detergents as it leads to eutrophication of water bodies. MoEF &amp;CC in conjunction with other ministries need to prescribe limits for Phosphorus in soaps and detergents by progressively reducing it to 2.2% of permissible phosphorous content.</i>	<p>The Board has addressed a letter to MoEF &amp; CC on 23.02.2017, requesting for ban of phosphorus usage in manufacture of detergents. Copy of the letter was annexed with the Affidavit dated 28.03.2017 submitted before the Hon'ble NGT. Additional Chief Secretary, Department of Forest Ecology and Environment has addressed on 06.03.2017 to MoEF to take action to ban or regulate the phosphate in manufacture of detergents.</p> <p>On the recommendation of Department of Forest Ecology and Environment, KSPCB the MoEF &amp; CC, had convened a meeting on 20.11.2017 wherein it was informed that request has been made to Bureau of Indian Standards to reduce the % of phosphate from the existing minimum level of 11% to limiting to 2.5 % for toilet soaps, detergents etc. The communication from BIS is yet to be received. KSPCB has addressed another letter dated 30.07.2019 to MoEF requesting to take suitable action in the matter.</p>	-	-	The KSPCB has informed to this Committee that they have requested the MoEF&CC in regard to para 19(2). The matter is pending with the MOEF&CC, New Delhi, it is requested that the NGT may kindly issue direction to the Secretary, MoEF&CC to take the needful action in time bound manner.
2.	<i>19(5) All existing and new industries or commercial establishments or apartments / townships or institutions within the catchment area of the lakes must be made Zero Discharge.</i>	In particular to Bellandur catchment area, totally there were 490 industries (Red, Orange & Green category) out of which water based industries were 99 and total quantity of trade effluent generated from these 99 industries was around 3.6 MLD and	Already completed in 2018 with regard to industries.	Jurisdictional Officers of Bangalore consists of ; A) Sri. Sadiq Ahmed - Regional Senior Environmental Officer, Bangalore South and Sri. M. Anil Kumar - Regional Officer, Bommanahalli in-charge of the jurisdictional	It is observed from the submission made by the KSPCB that about 13.256 MLD treated water is being allowed to flow into the UGD network which ultimately mixes with sewage and flow into the STPs and

sewage was around 4.9 MLD. Further, the sewage generated from these industries were treated either in STP/Septic tank & Soak pit or discharged to BWSSB sewers/UGD. Further, in obedience to Hon'ble NGT order and as a general duty of KSPCB, these units are regularly being monitored to keep a close watch on these units and also conducting joint inspection of these units along with CPCB Officers, so that, no treated/untreated effluent/sewage is discharged outside their premises.

Zero Liquid Discharge (ZLD) is a wastewater treatment process developed to completely eliminate all liquid discharge from a system.

All the units which treat and reuse all the wastewater completely within their premises are considered as ZLD units.

The abstract of these 99 industries are as below:

Sl No	Present status of industries	Nos.
1	Adopted ZLD-Provided ETP & reusing treated effluent within the premises	30
2	Adopted Dry washing of vehicles by automobile service stations	23
3	Closed	15
4	Handing over to CETP	21
5	In house centralized STP and Handing over to CSTP	03
6	Activity changed and no	06

catchment area of Agara and Bellandur Lake.  
 B) Sri. S. Madhusudhan, Regional Senior Environmental Officer, Bangalore East and Smt. Vijayalakshmi, Regional Officer, Mahadevapura having jurisdiction connected to Bellandur and Varthur Catchment Area.

C) Dr. P. Niranjana- Regional Senior Environmental Officer, Bengaluru City and their jurisdictional Regional Officers Sri. M.C. Ramesh - Bengaluru City South and Sri. S. Rajashekar, Bengaluru City East having jurisdiction connected to Agara and Bellandur Catchment area.

get recycled for second time treatment, which is unscientific and wasteful exercise. The KSPCB and BWSSB should sit together and find out a viable option for proper use of treated water. Accordingly it is recommended.

Further, proper action should also be taken for the sewage 7.345 MLD that is being allowed to let into SWDs.

The State as the trustee of all natural resources meant for public use, including lakes and ponds, is under a legal duty/obligation to protect them. The KSPCB should take action under section 17 (1) (a) of the water Act, 1974.

	generation of effluent	
7	Provided ETP & Discharging treated effluent outside the premises (into UGD by Bangalore Diary-BAMUL)	01
	<b>Total</b>	<b>99</b>

For infrastructure projects such as commercial complexes, Apartments, etc. other than industries: Presently, the Discharge Standards for Sewage Treatment Plant (treated sewage quality standards) are evolved by CPCB for reusing it for non-potable/secondary purposes such as gardening, toilet flushing, car washing and cooling purpose as under:

Sl.no	Parameter	Parameters Limit
1.	pH	6.5-9.0
2.	BOD (mg/l)	Not more than 10
3.	COD (mg/l)	Not more than 50
4.	TSS (mg/l)	Not more than 20
5.	NH4-N (mg/l)	Not more than 5
6.	N-Total (mg/l)	Not more than 10
7.	Fecal Coliform (MPN/100 ml)	Less than 100

However, there may be excess treated sewage even after re-using the treated sewage for secondary purposes. Hence, 100% recycling of treated sewage within the premises and making the apartments/townships or institutions a Zero liquid discharge concept is found to be not feasible.

In regard to the generation of sewage by the 873 Apartments located in the catchment area of the lakes, 82.825 MLD is generated by these Apartments. Out of the 873 units, 496 units have the STP & treat about 62.223

		MLD and reuse the same. About 13.256 MLD generated by 272 units are allowing the sewage in to the UGD. 51 units generate about 4.998 MLD are in the process of construction of STP. Another 38 units generate 1.721 MLD have agreed to setup the STP and Board has given a timeline of 6 months for installation of STP or to submit NOC obtained from BWSSB Authorities for discharge of sewage into their sewer network, failing which Board will initiate action under the provisions of Water Act. 16 units are not co-operating in the process of installation of STP and the sewage of 0.627 MLD are let into the open drains. In total about 7.345 MLD is being let into the open drains. The KSPCB is taking action as per the provisions of the Water Act, 1974 by filing the criminal case against them and it is under process.																		
8.	<p><i>19(13) Strict Compliance of environmental laws for apartments/townships or commercial establishments:</i></p> <table border="1"> <thead> <tr> <th>Sl No</th> <th>Violation</th> <th>Environmental damage</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Where STP is required as per the EC Consent, but the facility has not constructed the STP despite generating sewage.</td> <td>Rs. 10 Lakhs per month from the date of completion certificate or date of completion</td> </tr> <tr> <td>2</td> <td>Where actual</td> <td>Rs. 20,000/- per day from</td> </tr> </tbody> </table>	Sl No	Violation	Environmental damage	1	Where STP is required as per the EC Consent, but the facility has not constructed the STP despite generating sewage.	Rs. 10 Lakhs per month from the date of completion certificate or date of completion	2	Where actual	Rs. 20,000/- per day from	<p>The subject of levy of environmental compensation was deliberated in the 224<sup>th</sup> Board meeting held on 10.5.2019 and it was resolved to authorise Chairman to work out the guide lines for imposing environmental compensation for different sectors and to send the same to the Government for issue of notification. In this regard a Committee is constituted to work out specific guide lines/methodologies and case to case basis for imposing environmental compensation and for its utilisation for remedial actions for different sectors (copy of OM No.2623 dtd:22.7.2019 is enclosed). The Committee consisting of the following:</p> <table border="1"> <thead> <tr> <th>Sl. No</th> <th>Name &amp; Address</th> <th>Designation</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dr.A.Ramesh, Senior</td> <td>Chairman</td> </tr> </tbody> </table>	Sl. No	Name & Address	Designation	1	Dr.A.Ramesh, Senior	Chairman	Six months i.e. before 15-02-2020	<p>Jurisdictional field Officers of Bangalore consists of :</p> <p>A) Sri. Sadiq Ahmed - Regional Senior Environmental Officer, Bangalore South and Sri. M. Anil Kumar - Regional Officer, Bommanahalli incharge of the Lake.</p> <p>B) Sri. S. Madhusudhan, Regional Senior Environmental Officer, Bangalore East and Smt. Vijayalakshmi, Regional Officer, Mahadevapura having jurisdiction connected to Bellandur Catchment Area.</p> <p>C) Dr. P. Niranjan- Regional Senior Environmental Officer, Bengaluru City and their jurisdictional Regional Officers of Sri. M.C. Ramesh - Bengaluru City South and</p>	<p>It is submitted by the KSPCB that there is no guidelines to impose environmental compensation hence they are working out for issue of notification by the State government based on guidelines proposed by CPCB and they will finish the notification by 15.02.2020. The same may be accepted.</p> <p>The NGT may direct KSPCB to initiate appropriate legal action against all the polluters of water bodies including government agencies as per 'Polluter pays' principle, Water Act 1974.</p>
Sl No	Violation	Environmental damage																		
1	Where STP is required as per the EC Consent, but the facility has not constructed the STP despite generating sewage.	Rs. 10 Lakhs per month from the date of completion certificate or date of completion																		
2	Where actual	Rs. 20,000/- per day from																		
Sl. No	Name & Address	Designation																		
1	Dr.A.Ramesh, Senior	Chairman																		

	capacity of STP is less than the capacity as shown in the EC/ Consent.	the date of inspection till final upgradation.	Environmental Officer, KSPCB, Bangalore.			Sri. S. Rajashekar, Bengaluru City East having jurisdiction connected to Bellandur Catchment area.	
			2 Additional Director or his nominee, Regional Directorate, South Zone, CPCB, Bangalore.	Member			
3	Where the number of flats/ units actually constructed is more than the number of flats / units disclosed to KSPCB while obtaining Consent.	Rs. 1 Lakh per unit per month from the date of construction until the grant of fresh requisite consent.	3 Prof. Krishna Raj, Centre for Economic Studies & Policy, Institute of Social and Economic Change(IEC), Dr.VKRV Road, Nagarabhavi, PO, Benagalore-72.	Member			
			4 Prof. M K.Ramesh, National Law School of India University, Nagarabhavi, Bangalore.	Member			
			5 Prof. G Srinikothan, Chemical Engineering Department, NIT, Surathkal, Dakshina Kannada District.	Member			
4	Where STP is not functioning or parameters are not being met or untreated sewage is being bypassed from the STP or being otherwise diverted.	Rs. 5 lakhs per default	6 Sri M Sridhar, Environmental Officer, Waste Management Cell, KSPCB, Bangalore.	Convener			
9.	26(i) Recommendations of the Committee dated 31.05.2018 may be carried out with a view to ensure that no polluted waste water is discharged into the water bodies and no solid waste		As per the Hon'ble N.G.T directions to set up real time Water Quality Monitoring Stations, tenders (1 <sup>st</sup> Call) was invited for supply, installation, testing, commissioning and training for 3 numbers including 5 years CMC on 19.01.2019.		-	Smt. Lokeshwari, Chief Scientific Officer-2	The Real Time Water Quality Monitoring Stations could not be installed because of the reasons given by the KSPCB in column 3. Since no firm was found technical qualified in first two tenders, the Board has called

	<p><i>is dumped therein. The encroachments from catchment areas must be removed. Karnataka SPCB in consultation with the CPCB may set up Real Time Water Quality monitoring Systems in three lakes at appropriate locations to monitor parameters which are critical like Dissolved Oxygen, Ammonia and others. The online date may be displayed for information. The activities around the three lakes may also be monitored by using drones and satellite</i></p>	<p>As per the proceedings of technical bid evaluation committee meeting held on 8.3.2019, none of the firms are technically qualified. Hence the Committee suggested for re-floating the tender.</p> <p>The 2<sup>nd</sup> call short term tender was floated on 24.04.2019 for supply, installation, testing, commissioning and training for 3 numbers. Real Time Water Quality Monitoring Stations including 5 years CMC.</p> <p>After verification of the tender documents in the Technical bid evaluation Committee meeting held on 27.5.2019 and the Committee found that, none of the Firms have provided proper technical brochure and are not technically qualified. Hence, resolved to call short term tender through e portal of GoK.</p> <p>Short term tender for 3<sup>rd</sup> call through e-portal of GoK was floated on 23.7.2019 with some specifications and parameters modifications with CPCB consultation in order to have healthy competition. Tenders will be opened on 8/8/2019. The procurement will be completed within 4 months period and installation and commissioning will be completed by another 2 months period i.e., within Jan 2020.</p>			<p>tender for 3rd time.</p> <p>The exercise for installation of Real Time Water Quality Monitoring should be completed on or before 31st January 2020 as suggested by KSPCB.</p>
10.	<p><i>12)Permission or sanction or consent or EC for structures between 30-75 meters of Rajakaluves where construction was below 25% of the total built up area as on</i></p>	<p>Directions regarding compliance of recommendations of the Committee have been issued by the Hon'ble NGT on 06.12.2018. Following is opinion of the State Government regarding compliance of the said directions.</p>	-	-	<p>It is recommended to take action as per the order dated 05.03.2019 of the Hon'ble Supreme Court in CA Nos.4923-4924/2017.</p> <p>It is suggested that if any</p>



	<p>07.05.2015 (Forward Foundation Judgment) be withdrawn. The Hon'ble Tribunal may issue appropriate directions and orders keeping in view the interests of the buyers who would eventually suffer financial loss.</p>	<p>As per the regulatory norms prevailed 30-75 meters from nalhas or Rajakaluves or storm water drains has never been a 'No Development Zone' either according to the Comprehensive Development Plan-2015 or according to the orders of the Hon'ble NGT issued on 04.05.2016.</p> <p>As per the CDP – 2015, following buffer was mandatory.</p> <ul style="list-style-type: none"> <li>I. For lakes-30 meters from the boundary</li> <li>II. For Rajakaluve <ul style="list-style-type: none"> <li>a) Primary-50 meters measured from the centre.</li> <li>b) Secondary-25 meters measured from the centre.</li> <li>c) Tertiary-15 meters measured from the centre.</li> </ul> </li> </ul> <p>As per the orders of the Hon'ble NGT dated 04.05.2016,</p> <ul style="list-style-type: none"> <li>I. For lakes-75 meters from the periphery</li> <li>II. For Rajakaluve <ul style="list-style-type: none"> <li>a) Primary-50 meters measured from the edge.</li> <li>b) Secondary-35 meters measured from the edge.</li> <li>c) Tertiary-25 meters measured from the edge.</li> </ul> </li> </ul> <p>The prescription of buffer zone made by the Hon'ble NGT vide order dated 04.05.2016 have been set aside by the Hon'ble Supreme Court in order dated 5th March 2019 in Civil Appeal No. 5016 of 2016 except for respondent Nos. 9 and 10 in the said appeal whose projects are also located in the</p>			<p>officer/official transfers/retires as stated in column 5 in this table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p> <p>If the concerned authorities (KSPCB) do not complete the works and take more time to complete; the para 26 (xiii) and (xiv) of the NGT order dated 06.12.2018 may be invoked.</p>
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		<p>catchment of Bellandur lake.</p> <p>On examination of the implications of the orders of the Hon'ble Supreme Court dated 5th March 2019 in Civil Appeal No.5016 of 2016 on these recommendations/directions, it is opined that the orders of the Hon'ble NGT dated 06.12.2018 in O.A.No.125/2017 followed its earlier order dated 04.05.2016 in O.A.No.222/2014. Since the order dated 04.05.2016 regarding extended buffer zone has been set aside by the Hon'ble Supreme Court, the directions in O.A. No. 125/2017 which follow the general direction in O.A. No. 222/2014 stand annulled to that extent. Therefore, initiating action for withdrawing the Environmental Clearance for structures between 30- 75 m of raja kaluves where construction was below 25% of the total built up area as on 07.05.2015 (Forward Foundation Judgement) would not be required.</p>			
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**(N.Santhosh Hegde)**

Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.

## ANNEXURE-6

Compliance to action plan of Bruhat Bengaluru Mahanagara Palike (BBMP) with completion period and the officer responsible for execution of works.

Sl. No	Direction/order No.19(4), 6(a), 7(a), 7(b), 7(c), 8, 9, 10, 16 and 11 of NGT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee
1	2	3	4	5	6
1.	<i>19(4) No further channelization and concretization of Rajakaluves.</i>	Maintenance of Storm water drain	Ongoing exercise	Sri Prahlad, CE	It is recommended that no further narrowing and concretization of Raja kaluves (storm water drains) should be allowed to ensure the hydrologic function of natural drains (percolation of water, remediation, etc.). NGT may kindly issue orders in this regard.
2.	<i>6(a) The authorities must conduct a survey in the buffer zone of the lake to identify the encroachments and appropriate exercise should be undertaken to remove them.</i>	<ol style="list-style-type: none"> <li>1. Survey of Buffer zone around the lakes of 30 meters along the lake boundary and maintenance of the same in the three lakes.</li> <li>2. Removing of encroachment around the lake and maintenance of trees and plants</li> </ol>	No time suggested by the BBMP	<p>Sri MV Prasad, Chief Engineer</p> <p>Sri Jaganath Rao, ACF</p>	<p>In spite of directions no surveys of 30 meter buffer zone around the lakes have been done and also not marked on the ground. Hence, the extent of encroachment for the prohibited activities/works/structures could not be assessed in the buffer zones of all lakes. The NGT may kindly take note of it and issue order to BBMP and Revenue Department to complete the work in three months and report compliance.</p> <p>It may kindly be noted that the Hon'ble High Court vide order dated 18.06.2019 in WP.38401/2014 have directed to State Government to survey storm water drains and then follow up of eviction of encroachments. The outcome of the survey to be carried out by the Commissioner of survey settlement and land records may be taken as final and all encroachments should be removed by BBMP/ Revenue Department in time bound manner.</p>

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					<p>The Committee vide its meeting dated 09.05.2019 has requested the BBMP Authorities to inspect and give report as regard the encroachment at storm water drain No.K-200 at chains 700 flowing in between survey No.6 of Jakkasandra and survey No.38 of Agara villages. On perusal of the survey report submitted by them, it is noted that there is encroachment by utilizing the storm water drain area for construction of mud road of a width of 40 feet out of 118.75 feet of total width. The NGT may kindly take note of it and may request to Chief Secretary, State of Karnataka for enquiry/investigation in the matter and to take necessary action to remove the encroachment.</p>
	<p>Shifting of residents of Ambedkar Colony of Belur Nagasandra Sy.No.58/1, 58/2, 58/4, 58/5 and 58/6 at Challaghatta. Out of 220 huts 140 beneficiaries would be shifted in the first instalment. The remaining 80 members would be evicted as per the court order</p>	<p>30.09.2019</p> <p>No timeline fixed</p>	<p>Sri. P. Sohail, Junior Engineer</p> <p>Sri. V.Chadrappa, Assistant Executive Engineer</p> <p>Sri. C.K.Ravikumar, Executive Negineer</p> <p>Sri. H.M.Mohankumar, Technical Director-1, K.S.D.B., Bengaluru.</p>	<p>It is stated here that though the Application in the matter has been disposed-off by the Court but with conditions. Accordingly, the Revenue Department should take action to dispose-off the matter and remove encroachments. The process should be completed within 3 months from the date of direction of NGT. The order in the said Application (disposed-off) is stated here under:</p> <p>IA U/Or 39 Rule 1 and 2 of CPC, IA No.2 U/Or 39 Rule 4 of CPC and IA No.3 U/Or 7 Rule 11 (d) of CPC are hereby disposed-off as below.</p> <p>“The suit of the plaintiffs here by stands disposed-off.</p> <p>However, the defendant is put on caveat, in terms of the oral undertaking offered by the defence counsel, as follows.</p>	

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					<p>The defendant shall not dispossess the plaintiffs from the suit land without due process of law.</p> <p>The defendant shall call for who have not been identified as beneficiaries by affording reasonable time for submitting their replies and then shall decide on their representations in accordance with law before taking further action.</p> <p>Further, the defendant shall allot the houses in the newly constructed housing complex meant for relocation of the slum dwellers to all beneficiaries in respect of the suit land and handover possession of the allotted houses to them and ensure proper conveyance and transportation of the beneficiaries to such allotted houses having necessary infrastructure.</p> <p>However, it is clarified that this order will not in any way come in the way of defendant taking action against the plaintiffs in respect of the suit land by following due process of law in accordance with the provisions of Karnataka Slum Area (improvement and clearance) Act, 1973.</p> <p>It is further clarified that this order will not come in the defendant's way in regard to Sy.No.58/1 to Sy.No.58/6 of Belluru Nagasandra Village, Challaghatta in respect of which there is order of National Green Tribunal, for clearance of slum".</p>
3.	<i>7(a) The Commission recommends that CCTVs should be installed at appropriate</i>	Installation and maintenance of Street lights, CCTV cameras and control room	Work completed	Sri Sharath, EE, (Electrical)	No CCTVs and watch towers have been installed around the Varthur lake. More numbers of CCTV and watch towers is

	<i>locations for ensuring that no C&amp;D waste is dumped in the buffer zone area of the lake.</i>	around the lakes.			required to be installed at Bellandur lake also. The dumping of C&D wastage is being reported by locals at Varthur lake. The NGT may kindly take note of it and direct the BBMP to install the CCTVs around Varthur lake within two months. It has been reported (with photographs) that some of the CCTV poles installed around Bellandur lake have fallen during heavy wind/miscreants for reasons of poor quality of works. The BBMP should take necessary measures to protect the CCTVs.
4.	<i>7(b) Security Guards should be deployed at the most vulnerable locations to keep vigilance on illegal dumping of debris and to prevent encroachment activities.</i>	Removing of encroachment, unauthorized construction and prevention of illegal dumping.		Sri Muni Reddy, EE	No marshals/watchman has been deployed at Varthur lake despite the committee's suggestion to deploy them with immediate effect. The illegal dumping in the buffer zone has been reported. The NGT may kindly take a note of it and direct the BBMP to deploy the marshals within one month.
5.	<i>7(c) In case anyone is found to be dumping C&amp;D waste or debris into the lake or its buffer zone, a penalty of Rs.5 Lakhs be imposed for each offence in terms of the Order passed by this Hon'ble Tribunal on 19.04.2017.</i>	Removing of encroachment, unauthorized construction and prevention of illegal dumping and C & D waste.		Sri Muni Reddy, EE	The BBMP has booked some cases against the dumpers of C&D waste but the penalty imposed is not to the tune of Rs.5 Lakhs per offence.  As per Solid Waste Management Rules 2016, the BBMP is supposed to set up a functional C&D waste processing unit for scientific handling & reuse of C&D wastes (Debris) which is not done yet.
6.	<i>8) No new facility or expansion of existing facility, whether for commercial or non-commercial purpose, to be permitted within the territorial jurisdiction of Municipal Corporations of catchment area of the lake, which generates sewage, until the commissioning of the STPs except public toilets.</i>	Maintenance of Buffer zone and maintenance of lakes.	Ongoing activities	Sri MV Prasad, Chief Engineer	As regard the para 8, 9, 10, 11 of NGT order, the Principal Secretary Ecology and Environment and the Commissioner, BBMP and other concerned authorities have been requested by the Committee to take action as per the order of the Hon'ble Supreme Court dated 05.03.2019 in Civil appeal no.5016 of 2016.  It is noted that the Hon'ble High Court of

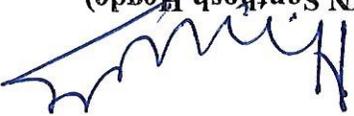
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7.	<i>9) No new facility or expansion of existing facility within 75 meters (buffer zone) of Rajakaluves / SWDs to be permitted. No fresh permission or sanction ought to be given by the municipal authorities to any project or facility within the buffer zone.</i>	Maintenance of Buffer zone and maintenance of lakes.	Ongoing activities	Sri MV Prasad, Chief Engineer	Karnataka is also perusing this subject matter and certain interim directions have been issued in the order dated 18-06-2019 and the same were reviewed on 14-08-2019 in WP 38401/2014. The State Government may take action accordingly.
8.	<i>10) Structures, between 30-75 meters of Rajakaluves, which have already been constructed prior to 07.05.2015 (Forward Foundation Judgment) but are uninhabited, not to be occupied without the prior permission of the Hon'ble Tribunal and in any event not until the commissioning of the STPs in order to prevent generation of more sewage.</i>	Maintenance of Storm water drain	Ongoing activities	Sri Prahlad, CE	
9.	<i>11) Structures between 30 75meters of Rajakaluves, which are under construction, be restrained from constructing further without the prior permission of the Hon'ble Tribunal and in any event not until the commissioning of the STPs.</i>	Maintenance of Storm water drain	Ongoing activities	Sri Prahlad, CE	
10.	<i>16) Post removal of waste from the Lake and from the Rajakaluves, the State ought to prepare a detailed project report with respect to disposal of the same.</i>				



Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.

(N.Santosh Hegde)



<p>table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p> <p>If the concerned authorities (BBMP and BDA) do not complete the works and take more time to complete; the para 26 (xiii) and (xiv) of the NGT order dated 06.12.2018 may be invoked.</p>					
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## ANNEXURE-7

## Compliance in respect of NGT order dated 06.12.2018 of para 26 (i) to (xvii)

Sl. No	Direction/order of NGT	Particular of the works	Completion date	Name of the execution officer	Recommendations/suggestions/views of the Committee
1	2	3	4	5	6
i.	Recommendations of the Committee dated 31.05.2018 may be carried out with a view to ensure that no polluted waste water is discharged into the water bodies and no solid waste is dumped therein. The encroachments from catchment areas must be removed. Karnataka SPCB in consultation with the CPCB may setup Real Time Water Quality Monitoring Systems in three lakes at appropriate locations to monitor parameters which are critical like Dissolved Oxygen, Ammonia and others. The online data may be displayed for information. The activities around the three lakes may also be monitored by using drones and satellite imageries	Activities/work wise details as per the recommendations of the Committee dated 31.05.2018 are separately enclosed department wise in this report. Please refer <b>Annexures 2 to 6.</b>	As referred in column 4 of the Annexures 2 to 6	As referred in column 5 of the Annexures 2 to 6	<p>Department/Organization wise details in regard to action plan, completion period and name of the execution officers are given in Annexures-2 to 6. The same may please be taken as part of this direction.</p> <p>The dumping of solid waste in the Bellandur lake is under control. However, there are sustained dumping of C &amp; D wastes, and municipal solid waste in Raj kaluves (storm water drains) and in the buffer zone of Varthur lake.</p> <p>After de-silting of both the lakes the State Government shall ensure that no untreated sewage flows in to these lakes. The BWSSB shall ensure that at some points, the entry of sewage through the raja kaluves/small channels shall also be attended so as to ensure zero discharge of untreated sewage into the lakes.</p>
ii.	Overall responsibility to carry out these directions will be of the Additional Chief Secretary, Urban Development (UD), Karnataka and the BBMP. An action plan is prepared by the State/BBMP				The State Government has filed a SLP (dairy no.16081 of 2019) before the Hon'ble supreme Court for partial modification of the order dated 06.12.2018 and judgement dated 30.01.2019 in review application no.5/2019 of the NGT. There is no stay on these orders and the said SLP is pending before the Hon'ble Supreme Court.

	forthwith, within one month from today, indicating the timelines for the actions including the budgetary provisions and same should be placed on the website of State UD and BBMP. Execution of such plan may be completed by <b>30.06.2019</b>				It is stated here that the dates for completion of various works are given by the respective departments and the same are taken as completion of these works.								
iii.	The compliance of the above directions will be overseen by a Committee as follows A. Justice Santosh Hegde, former Judge, Supreme Court of India Chairman B. Professor T.V. Ramachandra, Indian Institute of Science, Bangalore- Member C. Nominee of Central Pollution Control Board who should be a senior level officer-Member D. Nominee of the Karnataka Pollution Control Board-Member				The Committee is comprised of a. Hon'ble Justice N.Santhosh Hegde (retd Supreme Court Judge). b. Professor, Dr. Ramachandra T.V (IISc) c. Dr. Madhusudanan M (CPCB) d. Sri.B.N.Rameshkumar (KSPCB) (Retd) e. Dr. U.V.Singh, IFS (Retd), Co-opted Expert Member.								
iv.	KSPCB may provide logistics support to the Committee and co-ordinate as per directions of the Chairman of the Committee				Required logistics support to the Committee has been provided by the KSPCB.								
v.	The Committee will have such powers as are necessary to ensure execution of this order <b>within reasonable time</b> . The State and all concerned Authorities will cooperate and provide all assistance as may be				To monitor the action plans & related matters, following meetings & visits to lakes have been Conducted by the Committee  <table border="1"> <thead> <tr> <th colspan="2">Meetings</th> </tr> <tr> <th>Date</th> <th>Departments</th> </tr> </thead> <tbody> <tr> <td>07-01-2019</td> <td>All Departments</td> </tr> <tr> <td>30-01-2019</td> <td>All Departments</td> </tr> </tbody> </table>	Meetings		Date	Departments	07-01-2019	All Departments	30-01-2019	All Departments
Meetings													
Date	Departments												
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30-01-2019	All Departments												

	<p>necessary. The Committee may issue necessary instructions to the authorities from time to time for the purpose. The Committee will be at liberty to co-opt any other expert or take assistance from such person or persons as may be deemed necessary</p>			<table border="1"> <tr><td>01-03-2019</td><td>Presentation by NGO</td></tr> <tr><td>07-03-2019</td><td>BDA</td></tr> <tr><td>11-03-2019</td><td>BBMP, Slum Board &amp; Revenue</td></tr> <tr><td>18-03-2019</td><td>BWSSB &amp; KSPCB</td></tr> <tr><td>22-03-2019</td><td>BDA, Revenue, Minor Irrigation, BBMP &amp; Slum Board</td></tr> <tr><td>03-04-2019</td><td>BWSSB, Minor Irrigation, KSPCB, BBMP, BDA, Revenue Department &amp; Slum Clearance Board</td></tr> <tr><td>11-04-2019</td><td>BWSSB &amp; BDA</td></tr> <tr><td>20-04-2019</td><td>Meeting with all departments</td></tr> <tr><td>09-05-2019</td><td>All departments</td></tr> <tr><td>11-06-2019</td><td>All departments</td></tr> <tr><td>25-06-2019</td><td>All departments</td></tr> <tr><td>11-07-2019</td><td>All departments</td></tr> <tr><td>16-07-2019</td><td>All departments</td></tr> <tr><td>22-07-2019</td><td>All departments</td></tr> <tr><td>26-07-2019</td><td>Minor Irrigation</td></tr> <tr><td>31-07-2019</td><td>All departments</td></tr> <tr><td>02-08-2019</td><td>Members of the Committee</td></tr> <tr><td>06-08-2019</td><td>Members of the Committee</td></tr> <tr><td>14-08-2019</td><td>Committee members and others</td></tr> <tr><td>26-08-2019</td><td>Committee meeting</td></tr> <tr><td>30-08-2019</td><td>Committee meeting</td></tr> <tr><td>04-09-2019</td><td>Committee meeting</td></tr> </table>	01-03-2019	Presentation by NGO	07-03-2019	BDA	11-03-2019	BBMP, Slum Board & Revenue	18-03-2019	BWSSB & KSPCB	22-03-2019	BDA, Revenue, Minor Irrigation, BBMP & Slum Board	03-04-2019	BWSSB, Minor Irrigation, KSPCB, BBMP, BDA, Revenue Department & Slum Clearance Board	11-04-2019	BWSSB & BDA	20-04-2019	Meeting with all departments	09-05-2019	All departments	11-06-2019	All departments	25-06-2019	All departments	11-07-2019	All departments	16-07-2019	All departments	22-07-2019	All departments	26-07-2019	Minor Irrigation	31-07-2019	All departments	02-08-2019	Members of the Committee	06-08-2019	Members of the Committee	14-08-2019	Committee members and others	26-08-2019	Committee meeting	30-08-2019	Committee meeting	04-09-2019	Committee meeting
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vi.	<p>The Committee may set up its own website for receiving and disseminating information and suggestions, including inviting volunteers, as may be deemed proper. Achievements may be</p>			<p style="text-align: center;"><b>Field Visits</b></p> <table border="1"> <thead> <tr> <th>Date</th> <th>Place of Visit</th> </tr> </thead> <tbody> <tr><td>22-02-2019</td><td>Bellandur Lake &amp; Sewage Treatment Plants</td></tr> <tr><td>12-03-2019</td><td>Varthur Lake</td></tr> <tr><td>19-03-2019</td><td>Varthur Lake</td></tr> <tr><td>30-04-2019</td><td>Agara Lake</td></tr> <tr><td>27-06-2019</td><td>Public Meeting at Varthur</td></tr> <tr><td>12-07-2019</td><td>Bellandur Lake</td></tr> <tr><td>31-08-2019</td><td>Bellandur Lake</td></tr> </tbody> </table> <p>An exclusive website has been activated.</p>	Date	Place of Visit	22-02-2019	Bellandur Lake & Sewage Treatment Plants	12-03-2019	Varthur Lake	19-03-2019	Varthur Lake	30-04-2019	Agara Lake	27-06-2019	Public Meeting at Varthur	12-07-2019	Bellandur Lake	31-08-2019	Bellandur Lake																												
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<p>The Committee has reviewed the progress through meetings and visits as stated in para (v).</p>		<p>As per the Government order No. UDD 280 MNY 2018, dated 05.01.2019 an amount of Rs.500 Crores has been deposited in Escrow account at BBMP as per NGT order. Further, the ACS, UDD has allotted Rs.200 Crores to BWSRB and Rs.200 Crores to BDA Vide GO dated 20.07.2019. In the said order the allotment of Rs.50 Crores to BBMP has been discussed in respect to transportation and dumping of excavated silt into the abandoned quarries from the lakes. The BBMP could not justify / explain the purpose/ activities for which money required in this respect. Further, the synthetic lining of the quarry is not required for dumping silt (none aspect of silt) and there was no effort either from BBMP or BDA to assess the quality of silt or the need for synthetic lining). Further, the BDA should also explore the possibilities of use of silt by farmers/trick makers/sand and other users and purposes. The issue of abandoned quarries have been discussed many times but till last meeting no firm assurance came from BBMP and BDA. It is made clear that the abandoned quarries should be within the radius of 10 to 15 kms from the lakes.</p> <p>Since the BBMP could not justify/explain regarding the requirement of Rs.50 Crores it has been directed to ACS to withdraw the GO dated 20.07.2019 to that effect. This has been conveyed to the Under Secretary/Deputy</p>
	<p>Additional Chief Secretary, UDD</p>	
	<p>Government Order dated 05.01.2019</p>	
<p>Action plan for execution of works to rejuvenate the lakes.</p>	<p>Transfer of Rs.500 Crores in Escrow Account.</p>	
<p>put on website so that the same can be replicated wherever relevant</p>	<p>vii. The Committee may oversee the timelines in the action plan to be prepared by the State UD of Karnataka/BBMP</p>	<p>viii. The State of Karnataka will transfer an amount of Rs.500 Crores in an Escrow Account for execution of the action plan within one month from today.</p>

<p>Secretary, UDD present in the meeting 31.07.2019 and before. The additional funds if needed may be made available by the Government or BDA/BWSSB/others may meet from their own resources.</p>	<p>An amount of Rs.50 Crores have been deposited by Government through BBMP to CPCB.</p>	<p>The ACS, UDD submits that the BBMP/State Government has appealed against the order of the Hon'ble NGT in the Supreme Court for partial modification of the order dated 06.12.2018 and judgement dated 30.01.2019 in review application no.5/2019 of the NGT. In that regard the SLP has been admitted in the Supreme Court vide dairy no.16081 of 2019 for partial modification of the said orders. There is no stay on these orders and the matter is pending.</p>	<p>An amount of Rs.10 Crores have been transferred by the CPCB to KSPCB as submitted by the Member Secretary, KSPCB.</p>	<p>Details are not furnished to the Committee.</p>	<p>The performance guarantee to pay amount of Rs.100 Crores have not been furnished by the State Government. The State Government informed this Committee that against the orders dated 06.12.2018 and 30.01.2019 of the NGT in</p>					<p>ACS, UDD</p>	<p>Performance Guarantee of Rs.100 Crore.</p>															<p>ix. The State of Karnataka will deposit a sum of Rs.50 Crores by way of interim compensation for restoration of the environment with the CPCB. For delay, an interest @ 12% will be payable. The BBMP will be required to deposit a sum of Rs.25 Crores in this regard to CPCB separately in the same manner as (ix)</p>	<p>xi. Out of the amount so deposited, a sum of Rs.10 Crores will be transferred by CPCB to the Karnataka PCB. The SPCB will defray all expenses of the Committee to provide logistics or otherwise</p>	<p>xii. The amount can be recovered by the State/BBMP from polluters and the erring officers.</p>	<p>xiii. The State of Karnataka will furnish a Performance Guarantee to the CPCB to execute the action plan in a time bound manner, subject to the timelines</p>
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<p>this matter have been appealed vide SLP listed as darty no.16081 of 2019 before the Hon'ble supreme Court. However, there is no stay on the order dated 06.12.2018 of the NGT and the matter is pending.</p> <p>The State has prayed in the said SLP as "admit and allow the present civil appeal against the common judgement dated 06.12.2018 in O.A No.125 of 2017 and O.A No.217 of 2017 and judgement dated 30.01.2019 passed by the Hon'ble NGT in Review Application No.05/2019 in O.A No.125/2017 and 217/2017". Further, the interim report submitted by this Committee may also be perused in this regard.</p>	<p>In the interim report by the Committee to NGT Vide dated 27.05.2019 the names of the Execution Officers were submitted. The State Government/Heads of department have further modified the names and the same is given in the compliance report of respective departments as stated in Annexures-2 to 6.</p> <p>It is suggested that if any officer/official transfers/retires as stated in column 5 in this table the incumbent officer would be responsible for execution of works and liable for actions as if his name is a part of the column 5. The names stated in column 5 may be accepted.</p>					<p>being approved by the above Committee. The Performance Guarantee will undertake to pay amount of Rs.100 Crores for the failure in the execution of the action plan before 30.06.2019</p>	<p>The State of Karnataka must identify and declare the persons responsible for executing the action plan and any failure in their performance should be recorded and considered favourably or otherwise for their career progression.</p>	<p>XIV.</p>
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xv.

Similar exercise as (xiv) may be undertaken to identify officers responsible for failure in the past. Such exercise may be completed within three months from today.

The ACS Urban Development Department submits as under.

In GO No. UDD 212 MNJ 2016, dated 10.05.2016 Government has constituted an Expert Committee under the Chairmanship of the Additional Chief Secretary, Urban Development Department comprising the officers of BDA, BBMP, BWSSB, Karnataka Lake Development Authority, and Karnataka State Pollution Control Board and with Experts and NGO's to conduct scientific study regarding rejuvenation and comprehensive development of Bellandur Lake.

The said Committee after detailed consideration of pertinent issues, have made recommendations and suggested Short Term and Long Term measures for immediate rejuvenation of the said lake.

Based on the recommendation of the Expert Committee report an Action Plan has been drawn assigning certain responsibilities to the various Authorities/ Boards/ BBMP and Government for executions of the works.

Various meetings have been held under the chairmanship of the Additional Chief Secretary, Urban Development Department, and Government of Karnataka and reviewed the progress made by the each of these agencies from time to time to rejuvenate the Bellandur Lake in a time bound manner.

The concerned agencies are working together to rejuvenate the said lakes as per the action plan



				<p>laid down by the Expert Committee.</p> <p>Based on the inputs provided by the various stake holders an action plan was prepared and submitted to the Hon'ble NGT and the same was reviewed from time to time.</p> <p>As per the directions of the Hon'ble NGT in its order dated 06.12.2018 the action plan for the each Agency has been reviewed by this Committee.</p> <p>The responsibility of scientific rejuvenation of these lakes are with all para-state agencies and hence it is not possible to identify the agencies for any failure at this point of time.</p>
xvi.	<p>Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities. in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided</p>	<p>Framing of guidelines to implement Solid and Other Waste Management Rules including the scale of compensation to be recovered from different individuals/authorities by the CPCB.</p>		<p>It is submitted by the KSPCB that there is no guidelines to impose environmental compensation hence they are working out for issue of notification by the State government based on guidelines proposed by CPCB and they will issue notification by 15.02.2020. The same may be accepted.</p>



xvii.	MoEF&CC may specify limit for phosphorus in soaps and detergents to prevent damage to the environment and public health	Limit for phosphorus in soaps and detergents.	No timeline fixed by the MoEF&CC.	Secretary, MoEF&CC	The matter is pending before the MoEF&CC and NGT may kindly take appropriate action.
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**(N.Santhosh Hegde)**

Former Judge, Supreme Court of India  
& Chairman, Committee constituted by the National Green  
Tribunal.